

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravans Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated ... 16.6.06

Registration No. ... CCP/15/06

LY. A. N. Singh

Applicant (s)

VERSUS

A. K. D. Singh

Respondent (s)

A copy of the ORDER dated ... 13.6.06 ... passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

13.6.2006

Applicant by Shri M.K. Verma in CCP No. 15/2006 and respondent in MA No. 104/06.

Respondents by Shri M. Chourasia in CCP No. 15/2006 and applicants in MA No. 104/2006.

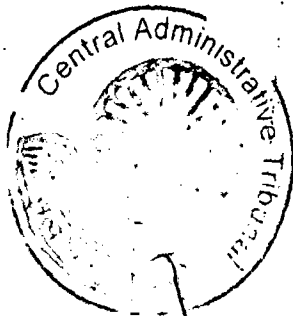
Heard the learned counsel for the parties.

The learned counsel for the respondents in this CCP has stated that the Tribunal's order in OA No. 426/2005 has been fully complied with in as much as the amount of Rs. 22,000/- which was withheld on account of wages to servant has been refunded. The learned counsel has also produced the relevant documents confirming this position. The learned counsel for the applicant also confirms that the amount has been paid. Thus, the above order of the Tribunal has been fully complied with, and this CCP has become infructuous and is dismissed. Notices issued are discharged.

In view of the order passed ~~XX~~ above No. 104/06 the Misc. Application for extension of time to comply with the order of the Tribunal has been rendered infructuous and is rejected as infructuous.

(A.K. Singh)

(Dr. G.C. Srivastava)



सत्य प्रतिनिधि

उपरजिस्ट्रार

DY. REGISTRAR

केन्द्रीय प्रशासकीय अधिकरण

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जबलपुर बेंच, जबलपुर

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